GOVERNMENT OF INDIA COMMUNICATIONS AND INFORMATION TECHNOLOGY LOK SABHA

UNSTARRED QUESTION NO:2225 ANSWERED ON:18.12.2013 PENALTY NORMS FOR TELECOM OPERATORS . Adsul Shri Anandrao Vithoba

Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:

- (a) whether the Department of Telecom (DoT) proposes new and more rational approach to penalty norms for telecom operators before the commencement of next spectrum auction;
- (b) if so, the details thereof and whether the Telecom Regulatory Authority of India (TRAI) has also recommended the penalty norms for telecom operators;
- (c) if so, the details thereof;
- (d) whether the Government has setup Empowered Group of Ministers (EGoM) to study the proposal of DoT; and
- (e) if so, the time by which the final decision is likely to be taken in this regard?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI MILIND DEORA)

(a) to (c) A committee is presently working in the Department of Telecom to recommend the quantum of penalty for violations of terms and conditions of license. However, this is not linked with commencement of next spectrum auction.

TRAI in the recommendations dated 16.04.2012 on the subject "Guidelines for Unified Licence/Class Licence and Migration of Existing Licences" had inter-alia made recommendations for reducing the maximum penalty from existing Rs 50 crores to Rs 10 crores. TRAI had also provided categorization of major and minor violations as guiding principle. However, these recommendations of TRAI were not accepted.

- (d) The Government has not setup Empowered Group of Ministers (EGoM) in this regard.
- (e) Does not arise in view of above.